

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA: Sir, the Minister has to come and give a statement ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let the papers be laid first.

PAPERS LAID ON THE TABLE

I. Report and Accounts (2007-08) of the Bangalore Metro Rail Corporation Limited, Bangalore and related papers

II. Accounts (2006-07) of the Delhi Development Authority, New Delhi and related papers

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—

(a) Annual Report and Accounts of the Bangalore Metro Rail Corporation Limited (BMRCL), Bangalore, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 495/15/09]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 25 of the Delhi Development Act, 1957:—

(a) Annual Accounts of the Delhi Development Authority (DDA), New Delhi, for the year 2006-07 and the Audit Report thereon.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 494/15/09]

Notification of the Ministry of Overseas Indian Affairs

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): Sir, I lay on the Table, under Section 44 of the Emigration Act, 1983, a copy (in English and Hindi) of the Ministry of Overseas Indian Affairs Notification G.S.R. 511 (E), dated the 9th July, 2009, publishing the Emigration (Amendment) Rules, 2009. [Placed in Library. See No. L.T. 404/15/09]